

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) No.

(b) Does not arise.

Casual Labourers in Dangoaposi Section

2308. Shri H. C. Soy: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a large number of casual labourers have been granted the authorised pay-scales by the Railway administration in Dangoaposi section of the Rajkharswan-Gua branch line on the South-Eastern Railway recently; 1

(b) whether it is also a fact that casual labourers employed in the Rajkharswan-Chakradharpur and Bondamunda-Rourkela section having similar service and experience, have yet to be accorded the authorised pay-scale; and

(c) if so, the steps taken to remove this disparity?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): (a) and (b). No.

(c) Does not arise.

Mandovi Bridge in Goa

2309. Shri Yashpal Singh: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the construction work on the Mandovi bridge in Goa has been delayed;

(b) if so, the reasons therefor; and

(c) the steps being taken to overcome the same?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) to (c). There has been no avoidable delay in processing

the proposal for the construction of the bridge across the river Mandovi. This proposal was received from the Goa Administration in July 1962. The Government of India offered the requisite technical assistance to the Goa Administration in selecting the site, finalising the design and preparation of tender forms in respect of the bridge. Some delay occurred in the award of the contract for the work due to the fact that 3 tenders for the work received in the first instance in July 1963 were found unsuitable. Tenders had, therefore, to be reinvited and were received in September 1963. After due scrutiny, the work was awarded to the lowest tenderer, M/s. Pioneer Engineering Syndicate, Hyderabad on 12th March 1964. The work on the bridge which is estimated to cost Rs. 79.29 lakhs, has just commenced and is expected to be completed within 3 years.

फीरोजाबाद स्टेशन

२३१०. श्री रान सेवक यादव : क्या रेलवे मंत्री यह बनाने की कृपा करेंगे कि कोयले की बिल्टियों पर तहसीलदार, फीरोजाबाद के हस्ताक्षर कराने के बाद कोयले की डिलिवरी जो फीरोजाबाद रेलवे स्टेशन पर दी जाती है ऐसा करना किस नियम के अन्तर्गत जरूरी किया गया है।

रेलवे मंत्रालय में उपमंत्री (श्री सै० वें० रामस्वामी) : उत्तर रेलवे ने इस तरह का कोई नियम नहीं बनाया है। लेकिन उत्तर प्रदेश कोयला निर्वहण आदेश, १९५६ की धारा ५ के अनुसार जिन लोगों के नाम कोयला भेजा जाता है, उनके लिए यह जरूरी है कि माल छुड़ाने से पहले वे रेलवे मीटों पर जिला सप्लाय अफसर के प्रतिहस्ताक्षर करावें। फीरोजाबाद में कोई जिला सप्लाय अफसर नहीं रहता, इसलिए वहां रेलवे मीटों पर प्रतिहस्ताक्षर करने का अधिकार तहसीलदार को है।